

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 281/TT/2013

Date: 3.8.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Determination of transmission tariff from DOCO to 31.3.2014 for augmentation of Hosur sub-station by 1x315 MVA 400/220 kV transformer and associated bays (Ant. DOCO: 1.2.2014) under System Strengthening – XIV in Southern Region

Sir,

Please furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 4.9.2015:-

- i) Revised apportioned approved cost and amount of actual additional capital expenditure capitalised during 2013-14 in Form-6;
- ii) Computation of IDC on cash basis;
- iii) Form-5B, 5C, 5D, Form-8, Form-9B and Form-14A duly filed in;
- iv) Revised auditor certificate and tariff forms based on actual capital expenditure up to 31.3.2014 along with IDC and IEDC actually paid on year to year basis (with element-wise break-up);
- v) Year wise details of IEDC capitalized;

- vi) Form-14 duly filled with all columns for all the quarters (with actual date and actual amount of loan drawl); and
- vii) Form-9A "Statement of Capital Cost" as per Books of Accounts (accrual basis) including the "Amount of Capital Liabilities" in Gross Block.

2. You are also requested to submit computation of IDC on cash basis in soft copy (excel format) in the registry of the Commission, by 4.9.2015.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Assistant Chief (Legal)